

**IN THE HIGH COURT OF MANIPUR  
AT IMPHAL**

**W.P. (C) No. 533 of 2023**

Deeksha Dwivedi

....*Petitioner*

- Versus -

State of Manipur & 2 ors.

...*Respondents*

**BEFORE**

**HON'BLE MR. JUSTICE A. GUNESHWAR SHARMA**

17.08.2023

**[1]** Present Mr. Anand Grovor, learned senior counsel, assisted by Mr. A. Priyokumar Sharma, learned counsel for the petitioner; Ms. Thanyomi Keishing, learned junior counsel to Mr. M. Rarry, learned special counsel for the State; and Mr. M. Rendy, learned junior counsel to Mr. M. Hemchandra, learned senior counsel for the complainant/respondent No. 3.

**[2]** Ms. Thanyomi Keishing, learned counsel for respondent Nos. 1 & 2, has furnished a copy of the counter affidavit to the learned counsel for the petitioner and is filing in the course of the day.

**[3]** Mr. M. Rendy, learned counsel for respondent No. 3, seeks 2(two) weeks' time to file counter affidavit.

**[4]** The prayer is allowed.

**[5]** Petitioner may file rejoinder within 1(one) weeks, if the need arises.

**[6]** List this case on 13.09.2023.

**[7]** Earlier interim protection granted by the Hon'ble Supreme Court is extended till the next date.

**JUDGE**